

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.271/MP/2023

- Subject : Petition under Sections 17(3) & 17(4) of the Electricity Act, 2003 seeking approval for creation of security interest over Petitioner No.1's assets, in favour of Petitioner No. 2 (including its assignees, transferees, novates) in respect of Petitioner No. 1's transmission project.
- Date of Hearing : **5.12.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Goa Tamnar Transmission Project Limited (GTTPL) and Anr.
- Respondents : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL) and 5 Ors.
- Parties Present : Shri Gaurav Dudeja, Advocate, GTTPL
Shri Dhruval Singh, Advocate, GTTPL
Shri Sandeep Raj Purohit, GTTPL
Shri Anup Jain, Advocate, MSEDCL
Ms. Nishtha Goel, Advocate, MSEDCL

Record of Proceedings

Learned counsel for the Petitioners submitted that present Petition has been filed for approval of the creation of security interest over Petitioner No.1's assets, in favour of Petitioner No. 2 (including its assignees, transferees, novates) in respect of the Petitioner No.1's Transmission Project. Learned counsel submitted that Petitioners have already furnished all the requisite details and have also served an advance copy of the Petition on the Respondents.

2. Learned counsel for the Respondent No.1, MSEDCL accepted the notice and sought liberty to file reply in the matter.
3. Considering the submissions made by the learned counsel for the parties, the Commission ordered as under:
 - (a) Admit. Issue notice to the Respondents.
 - (b) The Respondents to file their reply, if any, within a week with a copy to the Petitioner who may file its rejoinder within a week thereafter.
4. The Petition will be listed for hearing on **20.12.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**